

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
CA(CAA)-41/ND/2022
CP(AA) Merger & Amalgamation/6/2024, CA/09/2024

IN THE MATTER OF:

M/s. Sourya Rolling and Energy Pvt. Ltd. And
M/s. Ratnpriya Rolling and Energy Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 25.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv S S Bhati, Adv Anurag
Paliwal and Adv Rohit Sharma

For the RD

:

For the OL

:

For the Income Tax Department

:Adv Puneet Rai,SSC along with
ADv Nikhil Jain

ORDER

CP(AA) Merger & Amalgamation/6/2024

Ld. Counsel on behalf of Petitioner is present and submitted that in terms of the order dated 08.02.2024, they have served the authorities. Ld. Counsel also submitted that they have received some observation from the office of RD for which they will give reply to them. Ld. Counsel for the RD is present. Ld. Counsel on behalf of Income Tax Department is present and submitted that he has not received the copy of the scheme. Ld. Counsel for the Petitioner undertakes to provide a soft copy of the petition to the Ld. Counsel for the Income Tax Department. Ld. Counsel for the Applicant also

submitted that in terms of the order dated 08.02.2024, they have deposited the cost of Rs.10,000/-. List the matter on **13.06.2024**.

CA/09/2024

The present application has already been disposed of vide order dated 08.02.2024 and has been wrongly listed today. Court Officer is directed not to list the present application again.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)